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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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NOTIFICATION
INCOME TAX

No.3210(F.No.197/45/79-IT(AI): In exercise of the powers conferred by clause(v) of sub-section(23C) of section 10 of the Income-tax Act, 1961, (43 of 1961) the Central Government hereby notifies "Kurukshetra Development Board Kurukshetra" for the purpose of the said section for the assessment year(s)1969-70 to 1980-81.

Sd/-

(B.M.SINGH)

UNDER SECY. TO THE GOVERNMENT OF INDIA

To

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Copy to:-

1. Kurukshetra Development Board, Kurukshetra Haryana.
2. The Commissioner of Income-tax, Rohtak with reference to his letter No.237(4)/78-79/J dated 16.10.79.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
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